

National Company Law Tribunal

Allahabad Bench

CP NO. 7/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017

NAME OF THE COMPANY: *Red Diamonds Granite Stone Pvt Ltd*

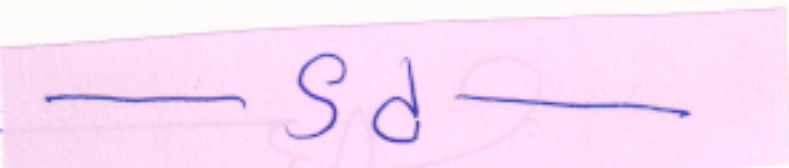
SECTION OF THE COMPANIES ACT: U/S *560 (6) of the Companies act of 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.7/2015

The present case is fixed for pronouncement of order. The order in detail is recorded separately. The petition is allowed with such a direction to the Registrar of the Companies to register the name of the Company in terms of the detailed order passed by this Tribunal. Further, the petitioner company is directed to pay a cost of Rs. 25,000/- to the Central Govt. through the office of the Registrar of the Companies on receipt of the such payment. The Registrar of the Companies shall restore the name of the Company in its Register. The petitioner company is further directed to make all statutory compliance by filing necessary statutory returns to the Govt. as well as upload in Web Portal within three months form the date of its registration otherwise the court may pass consequential order.

With the above stated observation, this petition is allowed and finally disposed of.


Shri H.P. Chaturvedi, Member (Judicial)

Date – 31.08.2017

Typed by
P k Jyoti